

State vs. Jai Ram @ Rahul
FIR No. 326/16
PS Bharat Nagar
U/s. 302/507/452/147/148/149/34 IPC

27th May, 2020

This is an application filed on behalf of applicant/accused Jai Ram @ Rahul U/s. 439 Cr. P.C. for grant of interim bail.

Present : Ld. Addl. PP for the State.
Sh. Anushashit Arya, Id. Counsel for applicant/accused
through Webex Cisco.

Reply to the bail application has been filed by the IO through whatsapp of Sh. Vijender Singh, Naib Court on his mobile number 9868620819. Conduct report of the accused has been received from the Jail Superintendent. As per the report, the conduct of the accused has been satisfactory, who is in J.C. since 05.11.2016 and has no other case pending against him. It is submitted that the co-accused persons namely Shiv Kumar @ Shiva and Bhawani @ Kartik has been released on regular bail. Further, that another co-accused Kandu Swami, father of the accused/applicant is also on interim bail. It is prayed that in view of HPC guidelines of Hon'ble Delhi High Court, accused/applicant be released on interim bail for a period of 45 days.

Per Contra, Id. Addl. PP has vehemently opposed the same stating that the allegations against the accused are serious in nature and submits that no ground of interim bail is made out and prays that the interim bail application of the accused/applicant be dismissed.

Considered.

At the outset, it is observed that in view of report dated 23.05.2020 received from the Jail Superintendent, Central Jail No. 8/9, the accused/applicant fulfils the parameters of the guidelines dated 18.05.2018 of HPC of Hon'ble High Court of Delhi. Further, other co-

accused persons have either been released on interim or regular bail.

Keeping in view the facts and circumstances of the case, in particular the fact that other co-accused persons have already been given consession of interim/regular bail, the application is allowed to the extent that accused Jai Ram @ Rahul is admitted to interim bail for a period of 45 days from the date of this order, subject to furnishing of personal bond in the sum of Rs. 50,000/- with one surety of like amount to the satisfaction of Ld. CMM/Ld. M.M./Ld. Duty M.M., subject to following conditions :

1. He would not visit the area where the incident had taken place.
2. He would not approach the witnesses in any manner.
3. He shall not leave the area of the Delhi during interim bail and shall be available at his house every Sunday to be available for SHO PS Bharat Nagar for ascertaining that he has not absconded.

Application stands disposed off accordingly. Copy of this order be sent to the concerned Jail Superintendent for information and necessary action. Copy of this order be sent to IO/SHO for information and record and be also sent to the Id. Counsel for applicant/accused by way of whatsapp or e-mail. The Incharge Computer Branch is directed to upload the order on the website of the District Courts.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
27.05.2020

**State vs. Meena
FIR No. 28/18
PS Aman Vihar
U/s. 302/201 IPC**

27th May, 2020

**This is an application filed on behalf of applicant/accused Meena
U/s. 439 Cr. P.C. for grant of interim bail.**

Present : Ld. Addl. PP for the State.
Sh. M.K. Sinha, Id. Counsel for applicant/accused
through Webex Cisco.

Reply to the bail application has been filed by the IO through whatsapp of Sh. Vijender Singh, Naib Court on his mobile number 9868620819.

Arguments have been heard through Webex Cisco.

It is submitted by Id. Counsel for applicant/accused that the accused has been falsely implicated in the present case and is in J.C. for last more than two years. It is submitted that the case of the accused/applicant is squarely covered under the guidelines dated 18.05.2020 of HPC of Hon'ble Delhi High Court. It is submitted that the mother of the accused/applicant is heart patient and requires her assistance. It is prayed that she be released on interim bail.

Per Contra, Id. Addl. PP has vehemently opposed the same stating that the allegations against the accused are serious in nature and submits that no ground of interim bail is made out and prays that the interim bail application of the accused/applicant be dismissed.

Considered.

At the outset, it is observed that as per the report of the IO Ms. Bimla Devi, is not the mother of the accused/applicant but her aunt who had brought her up. Further, that two daughters of Ms. Bimla Devi

are there to look after her. As such, the contention of the Id. Counsel that her assistance is required for the take care of the Ms. Bimla Devi is misconceived. Further, though the accused/applicant satisfy the parameters laid down by the HPC of Hon'ble Delhi High Court but that itself, keeping in veiw the facts and circumstances of the case, the manner in which the offence was allegedly committed, I am not inclined to allow the present bail application. Accordingly same is disposed off as dismissed.

Copy of this order be sent to IO/SHO for information and record and be also sent to the Id. Counsel for applicant/accused by way of whatsapp or e-mail. The Incharge Computer Branch is directed to upload the order on the website of the District Courts.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
27.05.2020

State vs. Arjun
FIR No. 419/17
PS Ashok Vihar
U/s. 302/34 IPC & 25/54/59 Arms Act

27th May, 2020

This is an application filed on behalf of applicant/accused Arjun U/s. 439 Cr. P.C. for grant of interim bail.

Present : Ld. Addl. PP for the State.
Sh. Dhan Mohan, Id. Counsel for applicant/accused
through Webex Cisco.

Reply to the bail application has been filed by the IO through whatsapp of Sh. Vijender Singh, Naib Court on his mobile number 9868620819.

Arguments have been heard through Webex Cisco.

Ld. Counsel for accused/applicant submits that the case is covered under the guidelines dated 18.05.2020 of HPC of Hon'ble Delhi High Court.

At request, issue notice to the concerned IO/SHO to file previous involvement report of the accused for next date of hearing **who is also directed to intimate the complainant regarding moving of the present application and file a report in this aspect as well. The report should also mention the stage of the trial. Also issue notice to the concerned Jail Superintendent for filing conduct report of the accused and period of his detention in the jail, as per the HPC guidelines.**

Soft copy of the application and this order be sent through Whatsapp to IO/SHO concerned and they are at liberty to file their report by way of Whatsapp on the contact no. 9650132255 of Ms. Geeta Manocha, AO (J) or on contact no. 9868620819 Naib Court ASI Vijender Singh. There is no need of the IO/SHO to appear in person unless he is specifically called for.

Bail application be put up for arguments on **29.05.2020**.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
27.05.2020

State vs. Neeraj Sehrawat @ Bawania
FIR No. 1980/15
PS Mangol Puri
U/s. 387/506/120-B IPC

27th May, 2020

This is an application filed on behalf of applicant/accused Neeraj Sehrawat @ Bawania U/s. 439 Cr. P.C. for grant of regular bail.

Present : Ld. Addl. PP for the State.
Sh. Jujhar Singh, Id. Counsel for applicant/accused
through Webex Cisco.

Reply to the bail application has been filed by the IO through whatsapp of Sh. Vijender Singh, Naib Court on his mobile number 9868620819.

Arguments have been heard through Webex Cisco.

It is submitted by Id. Counsel for applicant/accused that the accused has been falsely implicated in the present case and is in J.C. since last more than four years. It is submitted that the accused/applicant has completed more than half of the maximum punishment prescribed U/s. 387 IPC. Further, at that point of time, accused/applicant was in J.C. and as such he could not have committed such offence.

Per Contra, Id. Addl. PP has vehemently opposed the same stating that the allegations against the accused are serious in nature and submits that no ground of bail is made out and prays that the bail application of the accused/applicant be dismissed.

Considered.

The reply filed by SI Harender Singh, PS Mangol Puri is not clear as to the involvement of the accused/applicant in the present case FIR. Details have been given of other case FIRs in which allegedly other members of the gang of the accused/applicant were

involved, but the connection of the accused/applicant is not evident from the reply.

Let fresh reply be called from the IO/SHO regarding the involvement/connection of the accused/accused in the present case FIR. The case file be also summoned from the concerned court for next date of hearing.

Put up for arguments on the bail application for **04.06.2020.**

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
27.05.2020

State vs. Md. Afsar
FIR No. 26/11
PS Ashok Vihar
U/s. 302/396/412/120-B/34 IPC

27th May, 2020

This is an application filed on behalf of applicant/accused Md. Afsar U/s. 439 Cr. P.C. for grant of interim bail.

Present : Ld. Addl. PP for the State.
Sh. Kundan Kumar, Id. Counsel for applicant/accused
through Webex Cisco.

Reply to the bail application has been filed by the IO through whatsapp of Sh. Vijender Singh, Naib Court on his mobile number 9868620819. Some time has been sought by Inspector Rarender Singh, PS Ashok Vihar for verifying the facts detailed in the application that wife of the accused/applicant requires admission in the hospital.

Arguments have been heard through Webex Cisco.

It is submitted by Id. Counsel for applicant/accused that the accused has been falsely implicated in the present case and is in J.C. since 2011. It is submitted that the main witnesses have been examined and there is no question of the accused/applicant influencing them. It is prayed that the accused/applicant be released on interim bail for two months.

Per Contra, Id. Addl. PP has vehemently opposed the same stating that the allegations against the accused are serious in nature and submits that no ground of interim bail is made out and prays that the interim bail application of the accused/applicant be dismissed.

Considered.

Since the facts mentioned in the application needs to be

verified as IO has sought some time for the same, it would be inappropriate to consider the bail application without there being a proper reply. As per report of the IO, earlier also the accused/applicant had applied for the same on the similar ground which was not substantiated at that point of time.

Let the report be called from the IO/SHO after ascertaining the facts mentioned in the application for **30.05.2020**.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
27.05.2020

State vs. Parminder @ Babbal
FIR No. 472/19
PS Aman Vihar
U/s. 324/34 IPC

27th May, 2020

This is an application filed on behalf of applicant/accused Parminder @ Babbal U/s. 439 Cr. P.C. for grant of regular bail.

Present : Ld. Addl. PP for the State.
Sh. Rajesh Juneja, Id. Counsel for applicant/accused
through Webex Cisco.

Reply to the bail application has been filed by the IO through whatsapp of Sh. Vijender Singh, Naib Court on his mobile number 9868620819.

Arguments have been heard through Webex Cisco.

It is submitted by Id. Counsel for applicant/accused that the accused has been falsely implicated in the present case and is in J.C. since 12.05.2020. It is submitted that the offence U/s. 324/34 IPC is bailable and the accused/applicant has been charged with Section 25/27/54/59 Arms Act as well deliberately to make the offence non bailable. It is submitted that the accused was arrested almost nine months of the date of alleged incident and the recovery of knife has been shown from him which is highly improbable as no one will keep a weapon of offence with him for such a long period. It is submitted that the earlier bail application of the accused/applicant was dismissed by Id. Duty M.M. vide order dated 21.05.2020. Lastly, that apart from the present matter, the accused is involved in matters of Gambling Act and Delhi Excise Act in which he has been acquitted. Copy of the orders have been placed on record. It is prayed that he be released on bail.

Per Contra, Id. Addl. PP has vehemently opposed the same stating that the allegations against the accused are serious in nature and submits that no ground of interim bail is made out and

prays that the interim bail application of the accused/applicant be dismissed.

Considered.

The accused had moved the Id. Sessions Court for anticipatory bail which was dismissed as withdrawn stating that the offence was bailable. The provisions of Arms Act were invoked against him after he was arrested. He is no longer required for the purpose of custodial interrogation. No purpose would be served by keeping him behind the bars.

Keeping in view the facts and circumstances of the case, accused is admitted to bail, subject to furnishing of personal bond in the sum of Rs. 25,000/- with one surety of like amount to the satisfaction of Ld. CMM/Ld. M.M./Ld. Duty M.M.

Application stands disposed off accordingly. Copy of this order be sent to the concerned Jail Superintendent for information and necessary action. Copy of this order be sent to IO/SHO for information and record and be also sent to the Id. Counsel for applicant/accused by way of whatsapp or e-mail. The Incharge Computer Branch is directed to upload the order on the website of the District Courts.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
27.05.2020

State vs. Rahul @ Sumit
FIR No. 02/18
PS Crime Branch North West
U/s. 364A IPC

27th May, 2020

This is an application filed on behalf of applicant/accused Rahul @ Sumit U/s. 439 Cr. P.C. for grant of interim bail.

Present : Ld. Addl. PP for the State.
Sh. Pankaj Srivastava, Id. Counsel for applicant/accused
through Webex Cisco.

Reply to the bail application has been filed by the IO through whatsapp of Sh. Vijender Singh, Naib Court on his mobile number 9868620819.

Arguments have been heard through Webex Cisco.

It is submitted by Id. Counsel for applicant/accused that the accused has been falsely implicated in the present case and is in J.C. since more than two years. It is submitted that the present case is covered under the guidelines issued by HPC of Hon'ble Delhi High Court dated 18.05.2020. It is submitted that accused/applicant be released on interim bail.

Per Contra, Id. Addl. PP has vehemently opposed the same stating that the allegations against the accused are serious in nature and submits that no ground of interim bail is made out and prays that the interim bail application of the accused/applicant be dismissed.

Considered.

At the outset, it is observed that since the matter has been investigated by Crime Branch, the same is not covered by the guidelines issued by HPC of Hon'ble Delhi High Court. Further, it has been observed that the charge-sheet has been filed before the Id.

CMM, Patiala House Courts and the trial is pending before the Id. ASJ, Patiala House Courts. As such, this Court lacks jurisdiction to try the present matter.

At this stage, Id. Counsel for accused submits that he may be permitted to withdraw the present bail application.

In view of the submissions so made, the application is disposed off accordingly.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
27.05.2020

State vs. Naveen Sharma & Ors.

FIR No. 506/19

PS Bharat Nagar

U/s. 363/368/376/201 IPC, 6 POCSO Act and 77 JJ Act

27th May, 2020

This is an application filed on behalf of applicant/accused Naveen Sharma U/s. 439 Cr. P.C. for grant of regular bail.

Present : Ld. Addl. PP for the State.

Sh. Ravin Rao, Id. Counsel for applicant/accused
through Webex Cisco.

Reply to the bail application has been filed by the IO through whatsapp of Sh. Vijender Singh, Naib Court on his mobile number 9868620819.

Heard. Record Perused.

Issue notice to the prosecutrix through IO/SHO for **30.05.2020, who may not appear in person but by way of video conferencing only. The report of the notice be filed by the IO/SHO on the date fixed.**

(Bhupinder Singh)

Duty Judge

NW/Rohini/Delhi

27.05.2020

State vs. Ajay Kumar @Ajay Bihari
FIR No. 1144/17
PS Mangol Puri
U/s. 302/307/34 IPC

27th May, 2020

This is an application filed on behalf of applicant/accused Ajay Kumar @Ajay Bihari U/s. 439 Cr. P.C. for grant of interim bail.

Present : Ld. Addl. PP for the State.
Sh. Amitabh Kumar, Id. Counsel for applicant/accused
through Webex Cisco.

Reply to the bail application has been filed by the IO through whatsapp of Sh. Vijender Singh, Naib Court on his mobile number 9868620819.

Arguments have been heard through Webex Cisco.

It is submitted by Id. Counsel for applicant/accused that the accused has been falsely implicated in the present case and is in J.C. since 07.09.2018. It is submitted that the mother of the accused is not keeping well and is suffering from high sugar and heart related disease. It is submitted that charge-sheet has already been filed and all the public witnesses have been examined. It is prayed that the accused be released on interim bail.

Per Contra, Id. Addl. PP has vehemently opposed the same stating that the allegations against the accused are serious in nature and submits that no ground of interim bail is made out and prays that the interim bail application of the accused/applicant be dismissed.

Considered.

The accused is charged with Section 302 IPC and the present application has been moved only seeking interim bail for the reasons that the mother of the applicant is heart patient and needs his

care. However, no medical documents of the mother has been placed on record so that to authenticate the claim of the applicant. Further, it has not been mentioned as if there is no one else in the family to take care of her.

Keeping in view the above, seriousness of the allegations and gravity of the offence, I am not inclined to allow the present application and accordingly same is disposed off as dismissed.

Copy of this order be sent to IO/SHO for information and record and be also sent to the Id. Counsel for applicant/accused by way of whatsapp or e-mail. The Incharge Computer Branch is directed to upload the order on the website of the District Courts.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
27.05.2020

State vs. Ashok Dabas @ Vinay
FIR No. 102/16
PS Begum Pur
U/s. 302/34 IPC & 25/54/59 Arms Act

27th May, 2020

This is an application filed on behalf of applicant/accused Ashok Dabas @ Vinay U/s. 439 Cr. P.C. for grant of interim bail.

Present : Ld. Addl. PP for the State.
Sh. Dinesh, Id. Counsel for applicant/accused
through Webex Cisco.

Reply to the bail application has been filed by the IO through whatsapp of Sh. Vijender Singh, Naib Court on his mobile number 9868620819.

Arguments have been heard through Webex Cisco.

It is submitted by Id. Counsel for applicant/accused that the accused has been falsely implicated in the present case and is in J.C. since 16.04.2016 and is covered under guidelines dated 18.05.2018 of HPC of Hon'ble High Court of Delhi. It is submitted that in view of the same, let report be called from the concerned Jail Superintendent regarding conduct of the accused.

However, as per reply received from the SHO PS Begum Pur, the accused/applicant is involved in three other matters as well. As such, he is not covered under the aforesaid guidelines.

At this stage, Id. Counsel for accused submits that he may be permitted to withdraw the present bail application.

In view of the submissions so made, the application is disposed off accordingly.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
27.05.2020

State vs. Beeran Singh Rajput

FIR No. 2023/15

PS Mangol Puri

U/s. 419/420/466/467/468/471/472/120B/34 IPC

27th May, 2020

This is an application filed on behalf of applicant/accused Beeran Singh Rajput U/s. 439 Cr. P.C. for grant of interim bail.

Present : Ld. Addl. PP for the State.

Sh. Yogesh Pandey, Id. Counsel for applicant/accused
through Webex Cisco.

Reply to the bail application has been filed by the IO through whatsapp of Sh. Vijender Singh, Naib Court on his mobile number 9868620819.

Arguments have been heard through Webex Cisco.

It is submitted by Id. Counsel for applicant/accused that the accused has been falsely implicated in the present case and is in J.C. since 15.02.2019. It is submitted that vide order dated 20.05.2020, Id. Duty ACMM had dismissed the regular bail application. It is submitted that no other case is pending against the accused/applicant and that the other co-accused persons have already been released on bail. It is prayed that the accused/applicant be released on interim bail for 45 days.

Per Contra, Id. Addl. PP has vehemently opposed the same stating that the allegations against the accused are serious in nature and submits that no ground of interim bail is made out and prays that the interim bail application of the accused/applicant be dismissed.

Considered.

As per report of the IO, the accused/applicant played the main role in the present case and got forged sale deed prepared by

impersonation of government officials. The accused is stated to be a habitual offender, complaints having been transferred from EOW Delhi Police to Madhya Pradesh as the jurisdiction for those offences lied there only. The accused has not honoured the MOU dated 17.03.2016 which was entered by him before the Id. ASJ when his bail was allowed vide order dated 17.03.2016 and had absconded. He was arrested much time later on 15.02.2019. His earlier bail applications have also been dismissed vide order dated 06.01.2020, 04.05.2020 and 20.05.2020. I find no reasons as to what grounds have emerged after dismissal of successive bail applications, to allow the present one.

Keeping in view the above, in particular that the accused has earlier misused the liberty of the bail granted to him and not honoured his commitment made before the Id. Sessions Court vide aforesaid MOU, I am not inclined to allow the present application and accordingly same is disposed off as dismissed.

Copy of this order be sent to IO/SHO for information and record and be also sent to the Id. Counsel for applicant/accused by way of whatsapp or e-mail. The Incharge Computer Branch is directed to upload the order on the website of the District Courts.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
27.05.2020

State vs. Himmat @ Cheeku
FIR No. 243/17
PS Begum Pur
U/s. 302/120-B/34 IPC & 25 and 27 Arms Act

27th May, 2020

This is an application filed on behalf of applicant/accused Himmat @ Cheeku U/s. 439 Cr. P.C. for grant of interim bail.

Present : Ld. Addl. PP for the State.
Sh. Ajay Kumar Pipania and Ms. Nikita Garg, Id. Counsels
for applicant/accused through Webex Cisco.

Reply to the bail application has been filed by the IO through whatsapp of Sh. Vijender Singh, Naib Court on his mobile number 9868620819.

Arguments have been heard through Webex Cisco.

It is submitted by Id. Counsels for applicant/accused that the accused has been falsely implicated in the present case and is in J.C. since last two and half years. It is submitted that father of the accused is not keeping well and requires the care and assistance of the accused/applicant for his medical ailments. Copy of the medical prescriptions, MRI report etc. have been placed on record. It is prayed that he be released on interim bail for a period of 45 days.

Per Contra, Id. Addl. PP has vehemently opposed the same stating that the allegations against the accused are serious in nature and submits that no ground of interim bail is made out and prays that the interim bail application of the accused/applicant be dismissed.

Considered.

Since the facts mentioned in the application needs to be verified as IO in his reply has not submitted anything regarding such contentions that is the father of the accused not keeping well and

requiring the assistance of the accused/applicant, it would be inappropriate to consider the bail application without there being a proper reply.

Let the report be called from the IO/SHO after ascertaining the facts mentioned in the application for **28.05.2020**.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
27.05.2020

**State vs. Deepak & Ors.
FIR No. 815/13
PS Mangol Puri
U/s. 302/308/34 IPC**

27th May, 2020

**This is an application filed on behalf of applicant/accused Deepak
U/s. 439 Cr. P.C. for grant of interim bail.**

Present : Ld. Addl. PP for the State.
Sh. Hitesh Kumar, Id. Counsel for applicant/accused
through Webex Cisco.

Reply to the bail application has been filed by the IO through whatsapp of Sh. Vijender Singh, Naib Court on his mobile number 9868620819.

Arguments have been heard through Webex Cisco.

It is submitted by Id. Counsel for applicant/accused that the accused has been falsely implicated in the present case and is in J.C. for last six years. It is submitted that all the witnesses have been examined and matter is listed for final arguments. It is submitted that the COVID-19 has been found in the jails and the safety of the applicant/accused is at risk. It is prayed that the accused be released on interim bail for a period of atleast 20 days.

Per Contra, Id. Addl. PP has vehemently opposed the same stating that the allegations against the accused are serious in nature and submits that no ground of interim bail is made out and prays that the interim bail application of the accused/applicant be dismissed.

Considered.

The only contention of the Id. Counsel for accused/applicant has been the apprehension of COVID-19 virus, infecting him and as such interim bail for a period of 20 days has been

sought. No reasons have been cited as to if the threat of such virus may subside in 20 days and that a person outside the jail is not at risk. I find no reasons in the contentions raised by Id. Counsel for accused/applicant to allow the present application which is disposed off as dismissed.

Copy of this order be sent to IO/SHO for information and record and be also sent to the Id. Counsel for applicant/accused by way of whatsapp or e-mail. The Incharge Computer Branch is directed to upload the order on the website of the District Courts.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
27.05.2020

State vs. Akash @ Dafali
FIR No. 714/18
PS Mangol Puri
U/s. 25/54/59 Arms Act

27th May, 2020

This is an application filed on behalf of applicant/accused Akash @ Dafli U/s. 439 Cr. P.C. for grant of bail.

Present : Ld. Addl. PP for the State.
Sh. Uday Pratap Singh, Id. Counsel for applicant/accused
through Webex Cisco.

Reply to the bail application has been filed by the IO through whatsapp of Sh. Vijender Singh, Naib Court on his mobile number 9868620819.

Arguments have been heard through Webex Cisco.

It is submitted by Id. Counsel for applicant/accused that the accused has been falsely implicated in the present case and is in J.C. since 20.03.2020. It is submitted that the accused was on bail in this case but was taken into custody on 22.02.2020 when the surety of the accused applied for withdrawl of surety bonds. It is prayed that the accused be released on bail.

Per Contra, Id. Addl. PP has vehemently opposed the same stating that the allegations against the accused are serious in nature and submits that no ground of bail is made out and prays that the bail application of the accused/applicant be dismissed.

Considered.

The accused was enlarged on bail earlier only and he is running in the J.C. in the present case for want of surety bonds only. There is no requirement of making any fresh bail order. The accused may furnish fresh surety bonds in terms of the order vide which he was earlier released on bail.

Nothing further is required to be considered and the bail application is disposed off accordingly. Copy of this order be sent to the concerned Jail Superintendent for information and necessary action. Copy of this order be sent to IO/SHO for information and record and be also sent to the Id. Counsel for applicant/accused by way of whatsapp or e-mail. The Incharge Computer Branch is directed to upload the order on the website of the District Courts.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
27.05.2020

State vs. Rakesh @ Sunny
FIR No. 1683/15
PS Mangol Puri
U/s. 302/34 IPC

27th May, 2020

This is an application filed on behalf of applicant/accused Rakesh @ Sunny U/s. 439 Cr. P.C. for grant of interim bail.

Present : Ld. Addl. PP for the State.
Sh. Rajiv Taneja, Id. Counsel for applicant/accused
through Webex Cisco.

Reply to the bail application has been filed by the IO through whatsapp of Sh. Vijender Singh, Naib Court on his mobile number 9868620819.

Arguments have been heard through Webex Cisco.

It is submitted by Id. Counsel for applicant/accused that the accused has been falsely implicated in the present case and is in J.C. for last five years. It is submitted that the father of the accused is suffering from kidney disease. It is submitted that earlier also the interim bail application moved on behalf of accused/applicant was dismissed citing that mother of the accused/applicant is there to take care of his father. However, the mother of the accused is also not keeping well and suffering from severe bleeding and has been advised certain tests. It is further submitted that the sister of the accused is married and brother is residing at Faridabad who is not in good terms with the family. It is submitted that all the public witnesses have been examined and as such there is no threat of them being influenced. It is submitted that earlier also on 07.07.2018, the accused/applicant was released on interim bail and had abided by the conditions imposed upon him and surrendered on the date mentioned therein. It is submitted that the accused/applicant is a permanent resident of Delhi and as such there is no apprehension of him fleeing away. It is prayed

that he be released on interim bail for a period of two months for the purpose of looking after his parents.

Per Contra, Id. Addl. PP has vehemently opposed the same stating that the allegations against the accused are serious in nature and submits that no ground of interim bail is made out and prays that the interim bail application of the accused/applicant be dismissed.

Considered.

As per the report of the IO, the father of the accused is suffering from kidney problem and his mother has also been diagnosed of ailments. Copy of the report of both of them have been filed on record. Statement of one of the neighbours, Ms. Pushpa has also been recorded. As per the same, the parents of the accused are not well since long and there is no one to look after them. As stated by the Id. Counsel for the accused, earlier also the accused/applicant has been released on interim bail and he had not misused the liberty of the bail granted to him vide that order. However, copy of that order has not been placed on record which is essential for the disposal of the present bail application. Let the same be filed by the Id. Counsel for accused/applicant for next date of hearing.

Put up for filing of the same and further arguments for **30.05.2020.**

Copy of this order be sent to Id. Counsel for accused/applicant by way of Whatsapp/e-mail. Incharge Computer Branch is also directed to upload the same on the server.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
27.05.2020

State vs. Ramjivan
FIR No. 627/19
PS Shalimar Bagh
U/s. 363/376 IPC & 4 POCSO Act

27th May, 2020

This is an application filed on behalf of applicant/accused Ramjivan U/s. 439 Cr. P.C. for grant of regular bail.

Present : Ld. Addl. PP for the State.

Sh. Kumar Satyanand, Id. Counsel for applicant/accused
in person.

Victim alongwith her father Sh. Mahesh Paswan in person.

Reply to the bail application has been filed by the IO through whatsapp of Sh. Vijender Singh, Naib Court on his mobile number 9868620819.

Arguments heard. It is submitted by Id. Counsel for accused/applicant that accused has been falsely implicated. It is submitted that the FIR was lodged due to some misunderstanding and that the prosecutrix has no objection if the bail application is allowed. It is submitted that the prosecutrix is 17 years of age and at the verge of the majority. It is prayed that accused/applicant be released on bail who is in J.C. since 09.12.2019. It is submitted that the statement U/s. 164 Cr. P.C. was made under pressure from IO and DCW.

The prosecutrix who is present with her father has stated that she has no objection if the bail application is allowed. Copy of Aadhar card which is signed by the prosecutrix as well as her father, duly attested and identified by Id. Counsel for accused is taken on record.

Per Contra, Id. Addl. PP has vehemently opposed the same stating that the allegations against the accused are serious in nature and submits that no ground of bail is made out and prays that the bail application of the accused/applicant be dismissed.

Considered.

As per the statement of the prosecutrix U/s. 164 Cr. P.C., she was taken by the accused/applicant at his room at Chandni Chowk with whom she had dinner and fell asleep. Further, when she got up, she noticed some bruises on her neck which were paining. Further, accused inserted his private part in her private part and kissed forcefully.

Though today, the prosecutrix has nodded when asked if she has any objection to the bail application filed and on insisting has uttered meekly that she has no objection, the Court does not find her consent to be voluntary. As per the records, the accused/applicant is her distant relative and there is all possibility of family pressure over her which is likely to rise if the accused/applicant is released on bail. I find no merits in the contention of the Id. Counsel for accused/applicant that the statement U/s. 164 Cr. P.C. of the prosecutrix was under pressure.

Keeping in view the above, seriousness of the allegations and gravity of the offence, I am not inclined to allow the present application and accordingly same is disposed off as dismissed.

Copy of this order be sent to IO/SHO for information and record and be also sent to the Id. Counsel for applicant/accused by way of whatsapp or e-mail. The Incharge Computer Branch is directed to upload the order on the website of the District Courts.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
27.05.2020

State vs. Renu Malhotra
FIR No. 203/18
PS Rani Bagh
U/s. 420/467/468/471/120B/34 IPC

27th May, 2020

This is an application filed on behalf of applicant/accused Renu Malhotra U/s. 439 Cr. P.C. for grant of regular bail.

Present : Ld. Addl. PP for the State.
Sh. Akshat Gupta, Id. Counsel for applicant/accused
through Webex Cisco.
Sh. Ashish Kumar Id. Counsel for complainant/victim.

Reply to the bail application has been filed by the IO through whatsapp of Sh. Vijender Singh, Naib Court on his mobile number 9868620819. Reports have also been received from Deputy Jail Superintendent, Panipat regarding medical status of the accused/applicant. Let the same be sent to Id. Counsels through Whatsapp/e-mail.

Arguments have been heard through Webex Cisco.

Ld. Counsel for complainant has submitted that he came to know about the present bail application today only and needs some time to argue and file written submissions.

Put up for arguments on the bail applications on **29.05.2020.**

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
27.05.2020

State vs. Vicky Kangra
FIR No. 414/19
PS Mangol Puri
U/s. 363/376 IPC & 4/6 POCSO Act

27th May, 2020

This is an application filed on behalf of applicant/accused Vicky Kangra U/s. 439 Cr. P.C. for grant of interim bail for two months.

Present : Ld. Addl. PP for the State.
Sh. Prince Gupta, Id. Counsel for applicant/accused
through Webex Cisco.

Reply to the bail application has been filed by the IO through whatsapp of Sh. Vijender Singh, Naib Court on his mobile number 9868620819.

Heard. Record Perused.

Issue notice to the prosecutrix through IO/SHO for **29.05.2020, who may not appear in person but by way of video conferencing only. The report of the notice be filed by the IO/SHO on the date fixed.**

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
27.05.2020

State vs. Vinod & Ors.
FIR No. 518/16
PS Subhash Place
U/s. 364A/365/482/120B IPC

27th May, 2020

This is an application filed on behalf of applicant/accused Mahesh @ Chinka U/s. 439 Cr. P.C. for grant of bail.

Present : Ld. Addl. PP for the State.
Sh. Deepak Sharma, Id. Counsel for applicant/accused
through Webex Cisco.

Reply to the bail application has been filed by the IO through whatsapp of Sh. Vijender Singh, Naib Court on his mobile number 9868620819.

Arguments have been heard through Webex Cisco.

It is submitted by Id. Counsel for applicant/accused that the accused has been falsely implicated in the present case and is in J.C. for last three years. It is submitted that the accused has not been identified by the material witnesses during trial, the only evidence against the accused that of being refusal to participate in the TIP proceedings. Further, that co-accused persons namely Vikrant Shokeen and Narender have been released on bail vide order dated 12.05.2020 and 21.05.2020 respectively. It is submitted further that the wife of the applicant is suffering from entrice fever and requires his assistance. It is prayed that he be released on bail.

Per Contra, Id. Addl. PP has vehemently opposed the same stating that the allegations against the accused are serious in nature and submits that no ground of bail is made out and prays that the bail application of the accused/applicant be dismissed.

Considered.

In view of the facts and circumstances of the case, in

particular, that co-accused persons have already been released on bail and the accused/applicant has not been identified by the victim/other material witnesses, the application is allowed.

Accused Mahesh @ Chinka is admitted to bail, subject to furnishing of personal bond in the sum of Rs. 50,000/- with one surety of like amount to the satisfaction of Ld. CMM/Ld. M.M./Ld. Duty M.M.

Application stands disposed off accordingly. Copy of this order be sent to the concerned Jail Superintendent for information and necessary action. Copy of this order be sent to IO/SHO for information and record and be also sent to the Id. Counsel for applicant/accused by way of whatsapp or e-mail. The Incharge Computer Branch is directed to upload the order on the website of the District Courts.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
27.05.2020

State vs. Vijay Kumar Goswami
FIR No. 419/17
PS Ashok Vihar
U/s. 302/34 IPC & 25/54/59 Arms Act

27th May, 2020

This is an application filed on behalf of applicant/accused Vijay Kumar Goswami U/s. 439 Cr. P.C. for grant of interim bail.

Present : Ld. Addl. PP for the State.
Sh. Yogesh Kumar, Id. Counsel for applicant/accused
through Webex Cisco.

Reply to the bail application has been filed by the IO through whatsapp of Sh. Vijender Singh, Naib Court on his mobile number 9868620819.

Arguments have been heard through Webex Cisco.

Ld. Counsel for accused/applicant submits that the case is covered under the guidelines dated 18.05.2020 of HPC of Hon'ble Delhi High Court.

At request, issue notice to the concerned IO/SHO to file previous involvement report of the accused for next date of hearing **who is also directed to intimate the complainant regarding moving of the present application and file a report in this aspect as well. The report should also mention the stage of the trial. Also issue notice to the concerned Jail Superintendent for filing conduct report of the accused and period of his detention in the jail, as per the HPC guidelines.**

Soft copy of the application and this order be sent through Whatsapp to IO/SHO concerned and they are at liberty to file their report by way of Whatsapp on the contact no. 9650132255 of Ms. Geeta Manocha, AO (J) or on contact no. 9868620819 Naib Court ASI Vijender Singh. There is no need of the IO/SHO to appear in person unless he is specifically called for.

Bail application be put up for arguments on **29.05.2020**.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
27.05.2020

State vs. Sonu @ Himmat @ Chiku

FIR No. 363/17

PS Shalimar Bagh

U/s. 365/392/397/411/34 IPC & 25/54/59 Arms Act

27th May, 2020

This is an application filed on behalf of applicant/accused Sonu @ Himmat @ Chiku U/s. 439 Cr. P.C. for grant of interim bail.

Present : Ld. Addl. PP for the State.

Sh. Ajay Kumar Pipania and Ms. Nikita Garg, Id. Counsels
for applicant/accused through Webex Cisco.

Reply to the bail application has been filed by the IO through whatsapp of Sh. Vijender Singh, Naib Court on his mobile number 9868620819.

Arguments have been heard through Webex Cisco.

It is submitted by Id. Counsels for applicant/accused that the accused has been falsely implicated in the present case and is in J.C. since last two and half years. It is submitted that father of the accused is not keeping well and requires the care and assistance of the accused/applicant for his medical ailments. Copy of the medical prescriptions, MRI report etc. have been placed on record. It is prayed that he be released on interim bail for a period of 45 days.

Per Contra, Id. Addl. PP has vehemently opposed the same stating that the allegations against the accused are serious in nature and submits that no ground of interim bail is made out and prays that the interim bail application of the accused/applicant be dismissed.

Considered.

Since the facts mentioned in the application needs to be verified as IO in his reply has not submitted anything regarding such contentions that is the father of the accused not keeping well and

requiring the assistance of the accused/applicant, it would be inappropriate to consider the bail application without there being a proper reply.

Let the report be called from the IO/SHO after ascertaining the facts mentioned in the application for **28.05.2020**.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
27.05.2020

State vs. Sourav
FIR No. 347/19
PS Aman Vihar
U/s. 363/364/364A/302/120B/34 IPC

27th May, 2020

This is an application filed on behalf of applicant/accused Sourav U/s. 439 Cr. P.C. for grant of interim bail.

Present : Ld. Addl. PP for the State.
Sh. Anil Kumar Pruthi, Id. Counsel for applicant/accused
through Webex Cisco.

Reply to the bail application has been filed by the IO through whatsapp of Sh. Vijender Singh, Naib Court on his mobile number 9868620819.

Arguments have been heard through Webex Cisco.

It is submitted by Id. Counsel for applicant/accused that the accused has been falsely implicated in the present case and is in J.C. since 27.08.2019. It is submitted that there is no allegation of offence U/s. 302 IPC against the accused/applicant who as per the prosecution was contacted by the co-accused after the victim was allegedly murdered. It is submitted that there is no legal basis to prosecute the accused and arguments shall be advanced at the appropriate stage, on the point of charge before the Id. Trial Court. It is submitted that till such time, accused/applicant should not be put behind the bars. It is prayed that he be released on bail.

The contentions of the Id. Counsel for accused/applicant that the charge-sheet has not been filed against the accused/applicant for commission of offence U/s. 302 IPC or as a conspirator does not find any support from the reply of the IO/SHO which is silent on this aspect.

At request of Id. Counsel for accused, let reply be called from the IO/SHO, if the accused/applicant has also been charge-sheeted for offence U/s. 302/120-B/34 IPC. Meanwhile, court file be also summoned for next date of hearing.

Put up for arguments on bail application for **04.06.2020**.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
27.05.2020

State vs. Ratnesh
FIR No. 56/20
PS Rani Bagh
U/s. 363/376 IPC & 6 POCSO Act

27th May, 2020

This is an application filed on behalf of applicant/accused Ratnesh for rectification of the bail order dated 05.05.2020.

Present : Ld. Addl. PP for the State.

Sh. Kuldeep Singh, Id. Counsel for applicant/accused.

Heard.

It is submitted by Id. Counsel for accused/applicant that while deciding the bail application, vide order dated 05.05.2020, **“Section 6 POCSO Act”** failed to get mentioned in the order. Further, that the custody warrant of the accused/applicant reflected FIR No. **“56/2019”** instead of **“56/2020”** and on these two counts, the accused could not be released from the custody despite furnishing bail bonds in terms of order dated 05.05.2020. He has placed on record the explanation furnished by IO forwarded by SHO PS Rani Bagh that due to clerical error, in the custody warrants, the aforesaid mistake happened.

Record perused.

Vide order dated 05.05.2020, the accused/applicant was released on bail. However, the offence alleged before the court was only of Section 363/376 IPC. The application moved by the Id. Counsel for accused did not mention anything about the POCSO Act as in the application no Section of POCSO was mentioned. Further, in the reply of the IO also, the Section of POCSO invoked against the accused/applicant was not mentioned. The Aadhar card of the prosecutrix which is furnished had her date of birth in such a manner that it was not comprehensible. The said bail order was passed only on the premise that the offence alleged against the accused/applicant was of Section 363/376 IPC only and thereby meaning that the

prosecutrix was above majority. However, as per date of birth she was just 14 years of age at the time of offence.

This application was not moved unless two successive bail applications dated 13.05.2020 and 18.05.2020 and were dismissed. As such, I find no merits in the case of the Id. Counsel that there was an error of not mentioning 6 POCSO Act in the bail order dated 05.05.2020.

The application is disposed off as dismissed being devoid of any merits.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
27.05.2020

Shristi Dalit Samaj Kalyan Samiti Vs. GNCT Delhi & Ors.

27th May, 2020

Present : Sh. Deepak Chauhan, Id. Counsel for plaintiff through
Webex Cisco.

Heard. Record perused.

On the last date of hearing, memo of parties was amended vide application U/o. 6 R 17 CPC which was allowed. However, the same was not coupled with the affidavits of the new plaintiffs.

Let the same be filed for **04.06.2020**.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
27.05.2020

State vs. Ajay
FIR No. 1549/15
PS Mangol Puri
U/s. 302/34 IPC

27th May, 2020

This is an application filed on behalf of applicant/accused Ajay U/s. 439 Cr. P.C. for grant of interim bail received from the Deputy Jail Superintendent, Central Jail, Tihar and filed through DLSA.

Present : Ld. Addl. PP for the State.
Sh. Birender Sangwan, Id. LAC for applicant/accused
through Webex Cisco.

Heard. Record perused.

It is submitted by Id. Counsel for applicant/accused that the accused has been falsely implicated in the present case and is covered under the guidelines issued by Hon'ble HPC vide its minutes of meeting dated 18.05.2020.

At request, issue notice to the concerned IO/SHO to file previous involvement report of the accused for next date of hearing **who is also directed to intimate the complainant regarding moving of the present application and file a report in this aspect as well. The report should also mention the stage of the trial. Also issue notice to the concerned Jail Superintendent for filing conduct report of the accused and period of his detention in the jail, as per the HPC guidelines.**

Soft copy of the application and this order be sent through Whatsapp to IO/SHO concerned and they are at liberty to file their report by way of Whatsapp on the contact no. 9650132255 of Ms. Geeta Manocha, AO (J) or on contact no. 9868620819 Naib Court ASI Vijender Singh. There is no need of the IO/SHO to appear in person unless he is specifically called for.

Bail application be put up for arguments on **03.06.2020**.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
27.05.2020

State vs. Mubashir
FIR No. 648/2018
PS Shalimar Bagh
U/s. 302/120-B/34 IPC

27th May, 2020

This is an application filed on behalf of applicant/accused Mubashir U/s. 439 Cr. P.C. for grant of interim bail received from the Deputy Jail Superintendent, Central Jail, Tihar and filed through DLSA.

Present : Ld. Addl. PP for the State.
Sh. Birender Sangwan, Id. LAC for applicant/accused
in person.
Heard. Record perused.
Let reply be called from IO/SHO for **28.05.2020**.

Soft copy of the application and this order be sent through Whatsapp to IO/SHO concerned and they are at liberty to file their report by way of Whatsapp on the contact no. 9650132255 of Ms. Geeta Manocha, AO (J) or on contact no. 9868620819 Naib Court ASI Vijender Singh. There is no need of the IO/SHO to appear in person unless he is specifically called for.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
27.05.2020

State vs. Deepak Jha
FIR No. 99/18
PS Aman Vihar
U/s. 302 IPC

27th May, 2020

This is an application filed on behalf of applicant/accused U/s. 439 Cr. P.C. for grant of interim bail received from the Deputy Jail Superintendent, Central Jail, Tihar and filed through DLSA.

Present : Ld. Addl. PP for the State.
Sh. Birender Sangwan, Id. LAC for applicant/accused
through Webex Cisco.

Heard. Record perused.

It is submitted by Id. Counsel for applicant/accused that the accused has been falsely implicated in the present case and is covered under the guidelines issued by Hon'ble HPC vide its minutes of meeting dated 18.05.2020.

At request, issue notice to the concerned IO/SHO to file previous involvement report of the accused for next date of hearing **who is also directed to intimate the complainant regarding moving of the present application and file a report in this aspect as well. The report should also mention the stage of the trial. Also issue notice to the concerned Jail Superintendent for filing conduct report of the accused and period of his detention in the jail, as per the HPC guidelines.**

Soft copy of the application and this order be sent through Whatsapp to IO/SHO concerned and they are at liberty to file their report by way of Whatsapp on the contact no. 9650132255 of Ms. Geeta Manocha, AO (J) or on contact no. 9868620819 Naib Court ASI Vijender Singh. There is no need of the IO/SHO to appear in person unless he is specifically called for.

Bail application be put up for arguments on **03.06.2020**.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
27.05.2020

State vs. Ganesh
FIR No. 276/16
PS Shalimar Bagh
U/s. 302 IPC

27th May, 2020

This is an application filed on behalf of applicant/accused Ajay U/s. 439 Cr. P.C. for grant of interim bail received from the Deputy Jail Superintendent, Central Jail, Tihar and filed through DLSA.

Present : Ld. Addl. PP for the State.
Sh. Birender Sangwan, Id. LAC for applicant/accused
through Webex Cisco.

Heard. Record perused.

It is submitted by Id. Counsel for applicant/accused that the accused has been falsely implicated in the present case and is covered under the guidelines issued by Hon'ble HPC vide its minutes of meeting dated 18.05.2020.

At request, issue notice to the concerned IO/SHO to file previous involvement report of the accused for next date of hearing **who is also directed to intimate the complainant regarding moving of the present application and file a report in this aspect as well. The report should also mention the stage of the trial. Also issue notice to the concerned Jail Superintendent for filing conduct report of the accused and period of his detention in the jail, as per the HPC guidelines.**

Soft copy of the application and this order be sent through Whatsapp to IO/SHO concerned and they are at liberty to file their report by way of Whatsapp on the contact no. 9650132255 of Ms. Geeta Manocha, AO (J) or on contact no. 9868620819 Naib Court ASI Vijender Singh. There is no need of the IO/SHO to appear in person unless he is specifically called for.

Bail application be put up for arguments on **03.06.2020**.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
27.05.2020

State vs. Hemant
FIR No. 61/13
PS Begum Pur
U/s. 302/201 IPC

27th May, 2020

This is an application filed on behalf of applicant/accused Ajay U/s. 439 Cr. P.C. for grant of interim bail received from the Deputy Jail Superintendent, Central Jail, Tihar and filed through DLSA.

Present : Ld. Addl. PP for the State.
Sh. Birender Sangwan, Id. LAC for applicant/accused
through Webex Cisco.

Heard. Record perused.

It is submitted by Id. Counsel for applicant/accused that the accused has been falsely implicated in the present case and is covered under the guidelines issued by Hon'ble HPC vide its minutes of meeting dated 18.05.2020.

At request, issue notice to the concerned IO/SHO to file previous involvement report of the accused for next date of hearing **who is also directed to intimate the complainant regarding moving of the present application and file a report in this aspect as well. The report should also mention the stage of the trial. Also issue notice to the concerned Jail Superintendent for filing conduct report of the accused and period of his detention in the jail, as per the HPC guidelines.**

Soft copy of the application and this order be sent through Whatsapp to IO/SHO concerned and they are at liberty to file their report by way of Whatsapp on the contact no. 9650132255 of Ms. Geeta Manocha, AO (J) or on contact no. 9868620819 Naib Court ASI Vijender Singh. There is no need of the IO/SHO to appear in person unless he is specifically called for.

Bail application be put up for arguments on **03.06.2020**.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
27.05.2020

**State vs. Raju
FIR No. 1549/15
PS Mangol Puri
U/s. 302/34 IPC**

27th May, 2020

This is an application filed on behalf of applicant/accused Ajay U/s. 439 Cr. P.C. for grant of interim bail received from the Deputy Jail Superintendent, Central Jail, Tihar and filed through DLSA.

Present : Ld. Addl. PP for the State.
Sh. Birender Sangwan, Id. LAC for applicant/accused
through Webex Cisco.

Heard. Record perused.

It is submitted by Id. Counsel for applicant/accused that the accused has been falsely implicated in the present case and is covered under the guidelines issued by Hon'ble HPC vide its minutes of meeting dated 18.05.2020.

At request, issue notice to the concerned IO/SHO to file previous involvement report of the accused for next date of hearing **who is also directed to intimate the complainant regarding moving of the present application and file a report in this aspect as well. The report should also mention the stage of the trial. Also issue notice to the concerned Jail Superintendent for filing conduct report of the accused and period of his detention in the jail, as per the HPC guidelines.**

Soft copy of the application and this order be sent through Whatsapp to IO/SHO concerned and they are at liberty to file their report by way of Whatsapp on the contact no. 9650132255 of Ms. Geeta Manocha, AO (J) or on contact no. 9868620819 Naib Court ASI Vijender Singh. There is no need of the IO/SHO to appear in person unless he is specifically called for.

Bail application be put up for arguments on **03.06.2020**.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
27.05.2020

State vs. Ashish
FIR No. 485/15
PS Ashok Vihar
U/s. 302 IPC

27th May, 2020

This is an application filed on behalf of applicant/accused Ajay U/s. 439 Cr. P.C. for grant of interim bail received from the Deputy Jail Superintendent, Central Jail, Tihar and filed through DLSA.

Present : Ld. Addl. PP for the State.
Sh. Birender Sangwan, Id. LAC for applicant/accused
through Webex Cisco.

Heard. Record perused.

It is submitted by Id. Counsel for applicant/accused that the accused has been falsely implicated in the present case and is covered under the guidelines issued by Hon'ble HPC vide its minutes of meeting dated 18.05.2020.

At request, issue notice to the concerned IO/SHO to file previous involvement report of the accused for next date of hearing **who is also directed to intimate the complainant regarding moving of the present application and file a report in this aspect as well. The report should also mention the stage of the trial. Also issue notice to the concerned Jail Superintendent for filing conduct report of the accused and period of his detention in the jail, as per the HPC guidelines.**

Soft copy of the application and this order be sent through Whatsapp to IO/SHO concerned and they are at liberty to file their report by way of Whatsapp on the contact no. 9650132255 of Ms. Geeta Manocha, AO (J) or on contact no. 9868620819 Naib Court ASI Vijender Singh. There is no need of the IO/SHO to appear in person unless he is specifically called for.

Bail application be put up for arguments on **03.06.2020**.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
27.05.2020

State vs. Pankaj
FIR No. 220/2020
PS Keshav Puram
U/s. 376 IPC & 6 POCSO Act

27th May, 2020

This is an application for issuance of process U/s. 82 Cr. P.C. against the accused Pankaj.

Present : Ld. Addl. PP for the State.
IO WSI Shivali in person.

Heard. Record Perused.

It is reported in the NBWs that the accused could not be arrested despite efforts as he was not found at his home. In view of the same, I am of the opinion that the application moved by the IO is required to be allowed as the accused is concealing himself.

Ordered accordingly.

Issue process U/s. 82 Cr. P.C. against the accused Pankaj for **29.07.2020**.

Copy of this order be given dasti as prayed.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
27.05.2020